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GOVERNMENT OF INDIA
DEPARTMENT OF PERSONNEL & TRAINING
MINISTRY OF PERSONNEL PUBLIC GRIEVANCES
AND PENSIONS
NORTH BLOCK, NEW DELHI - 110001
Website : <http://persmin.gov.in>

D.O. No. 407/06/2014-AVD-IV(B)

18th January, 2014

Dear Registrar General

As you are aware, Parliament has recently enacted the Lokpal and Lokayuktas Act, 2013 (1 of 2014). A copy of the said Act is enclosed (Annexure-I).

2. In order to operationalise the institution of Lokpal at the Centre, Government of India has issued an advertisement inviting applications for filling up one post of Chairperson and eight posts of Members in the Lokpal, including four posts of Judicial Members. A copy of this advertisement is enclosed (Annexure-II).

3. The qualifications for the post of Chairperson and Members of Lokpal are contained in section 3 of the Lokpal and Lokayuktas Act, 2013. In brief, a person shall be eligible to be appointed:-

(a) as a Judicial Member if he is or has been a Judge of the Supreme Court or is or has been a Chief Justice of a High Court;

(b) as a Member other than a Judicial Member, if he is a person of impeccable integrity and outstanding ability having special knowledge and expertise of not less than twenty-five years in the matters relating to anti-corruption policy, public administration, vigilance, finance including insurance and banking, law and management.

A person shall be eligible to be appointed as Chairperson, if he is or has been a Chief Justice of India or is or has been a Judge of the Supreme Court or an eminent person who fulfils the eligibility specified in clause (b) above.



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4. In terms of section 4(1) of the Act, the Chairperson and Members shall be appointed by the President after obtaining the recommendations of a Selection Committee consisting of—

- (a) the Prime Minister—Chairperson;
- (b) the Speaker of the House of the People—Member;
- (c) the Leader of Opposition in the House of the People—Member;
- (d) the Chief Justice of India or a Judge of the Supreme Court nominated by him—Member;
- (e) one eminent jurist, as recommended by the Chairperson and Members referred to in clauses (a) to (d) above, to be nominated by the President—Member.

Further, in terms of section 4(3) of the Act, the selection for these posts shall be made on the basis of recommendations to be made by a Search Committee constituted for this purpose by the Selection Committee. The relevant rules relating to the Search Committee, namely the Search Committee (Constitution, Terms and Conditions of appointment of members and the manner of selection of Panel of Names for appointment of Chairperson and Members of Lokpal) Rules, 2014 are also enclosed (**Annexure-III**). The last date for receipt of applications for the above posts in this Department is the 7th February, 2014.

5. Having regard to the need to man this august institution with eminent persons in the respective fields, it is requested that nominations of suitable candidates who are eligible and are interested in their names being considered for appointment as Chairperson, Lokpal and as Members in the Lokpal may kindly be forwarded to this Department. The applications of the nominated candidates in the prescribed proforma may also be forwarded to this Department on or before the 7th February, 2014.

With kind regards.

Yours sincerely


(Dr. S.K. Sarkar)

The Registrar General,
High Court of Guwahati,
Guwahati-781001.